

Hind Commerce Limited
 CIN : L51900MH1984PLC085440
 307, Arun Chambers, Tardeo Road, Mumbai-400 034.
 Tel.: 022-40500 100 Fax: 022-40500 150
 Website: www.hindcommerce.com Email: investor@hindcommerce.com
 Corporate Identity No.: L51900MH1984PLC085440

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31st March 2026

PARTICULARS	3 Months Ended		Year to date figures for the current period ended	Corresponding 3 months ended in the previous year
	Audited	Audited		
Total income from operations	-25.16	156.65	292.68	
Net Profit / (Loss) for the period (before Tax Exceptional and/or Extra Extraordinary Items*)	-32.83	81.12	26.66	
Net Profit / (Loss) for the period (before Tax after Exceptional and/or Extra Extraordinary Items*)	-32.83	81.12	26.66	
Net Profit / (Loss) for the period (after Tax after Exceptional and/or Extra Extraordinary Items*)	-27.12	66.98	27.06	
Equity Share Capital	300.00	300.00	300.00	
Reserves including Retention Reserve as shown in the Audited Balance Sheet of previous year	-	-	-	
Earnings Per Share (of ₹10/- each) (for continuing and discontinued operations) (*Not annualised)	(0.90)	2.23	0.90	
Diluted:	(0.90)	2.23	0.90	

a) The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange websites. (www.bseindia.com) and the Company (www.hindcommerce.com).

b) The above financials have been reviewed and recommended by audit committee and have been approved and taken on record by the Board of Directors at its Meeting held on 29-05-2026.

c) The Audit is required under register 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015, has been complied by the Auditor of the Company.

FOR HIND COMMERCE LIMITED
 Sd/-
UMESH LAHOTI
 MANAGING DIRECTOR (DIN:00361216)

Place : Mumbai
 Date : May 29, 2026

SBI STATE BANK OF INDIA
 SARB Thane : 11697, Stressed Assets Recovery Branch, 1st Floor, Plot No. A-112, Circle Road No. 22, Wagle Industrial Estate, Thane (West), 400604 E-mail: sbi.11697@sbi.co.in

Appendix - IVA - SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES [See Proviso to rule 8(i)]

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISIO TO RULE 8(i) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **Physical possession** of which has been taken by the Authorised Officer of State Bank of India, the Secured Creditor, will be sold on "As is Where is", "As is What is" and Whatever there is" basis on **30.06.2026**, for recovery of **Rs. 68,02,359/- (Rupees Sixty Eight Lakh Two Thousand Three Hundred Fifty Nine Only)** as on 16.05.2024 with further interest incidental expenses and costs there on due to the secured creditor from **Mr. Ranjan Bhalchandra Misal & Mrs. Nandini Ranjan Misal**.

The reserve price will be **Rs. 75,00,000/- (Rupees Seventy Five Lakh only)** and the earnest money deposit will be **Rs. 7,50,000.00 (Rupees Seven Lakh Fifty Thousand only)**.

The intending bidders should make their own independent inquiries regarding encumbrances, title of property put on auction and claims / rights / society / builders dues affecting the property prior to submitting their bid. In this regard, e-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the Bank.

The Bidders should get themselves registered on (<https://baanet.com>) by providing requisite KYC documents and registration fee as per the practice followed by M/s PSB Alliance Private Limited well before the auction date.

Date & Time of Public E-Auction **30.06.2026 from 10.00AM to 4.00PM** with unlimited extensions clause of 10 minutes each.

Detail of Property			
Reserve Price (Rs.)	Earnest Money Deposit (Rs.)	Bid increase Amount (Rs.)	Date & time of inspection
Rs. 75,00,000.00	Rs. 7,50,000.00	Rs. 1,00,000.00	15.06.2026 11.00AM to 2.00PM

For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India the Secured Creditor Website [www.sbi.co.in](https://bank.sbi), <https://bank.sbi>, <https://sbi.co.in/web/sbi-in-the-news/auction-notices/sarfaesi-and-others> and <https://baanet.com>, or contact to **MR. CHANDRAKUMAR D KAMBLE, CLO Mob. No. 7875551566 & MR. AMIT M SATHE, CO Mob. No. 9834937001**

Date : 29.05.2026
 Place : Thane

Sd/-
Chandrakumar D Kamble
 Authorised Officer
 State Bank of India.

PUBLIC NOTICE

Notice is hereby given that the share certificate(s) for the under mentioned equity shares of **GRASIM INDUSTRIES LIMITED** has/have been lost / misplaced / stolen and I am applying to the Company for issue duplicate share certificate(s). Any person(s) who has / have a claim in respect of the said equity shares should lodge the same with the Company at its Corporate Office at **GRASIM INDUSTRIES LIMITED, Aditya Birla Centre, 'A' Wing, 2nd Floor, S. K. Ahire Marg, Worli, Mumbai - 400030, Maharashtra within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) to the aforesaid holder / claimant without any further intimation and no further claim would be entertained from any person(s).**

Folio No.	Name of the Shareholders	No. of Shares	Certificate No.	Distinctive No. From	To
904296	JANKI MAHENDER MAHENDER CHELARAM	400	3133571	451847801	451848200

Place: Mumbai
 Date: 30/05/2026

Name of the Shareholder:
JANKI MAHENDER & MAHENDER CHELARAM

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Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **Physical possession** of which has been taken by the Authorised Officer of State Bank of India, the Secured Creditor, will be sold on "As is Where is", "As is What is" and Whatever there is" basis on **30.06.2026**, for recovery of **Rs. 21,72,726/- (Rupees Twenty Two Lakh Seventeen Lakh Seven Hundred Twenty Six Only)** as on 11.10.2020 with further interest incidental expenses and costs there on due to the secured creditor from **Mr. Azim Nissar Shaikh** The reserve price will be **Rs. 25,00,000/- (Rupees Twenty Five Lakh only)** and the earnest money deposit will be **Rs. 2,60,000.00 (Rupees Two Lakh Sixty Thousand only)**.

The intending bidders should make their own independent inquiries regarding encumbrances, title of property put on auction and claims / rights / society / builders dues affecting the property prior to submitting their bid. In this regard, e-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the Bank.

The Bidders should get themselves registered on (<https://baanet.com>) by providing requisite KYC documents and registration fee as per the practice followed by M/s PSB Alliance Private Limited well before the auction date.

Date & Time of Public E-Auction **30.06.2026 from 10.00AM to 4.00PM** with unlimited extensions clause of 10 minutes each.

Detail of Property			
Reserve Price (Rs.)	Earnest Money Deposit (Rs.)	Bid increase Amount (Rs.)	Date & time of inspection
Rs. 26,00,000.00	Rs. 2,60,000.00	Rs. 50,000.00	15.06.2026 11.00AM to 2.00PM

For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India the Secured Creditor Website [www.sbi.co.in](https://bank.sbi), <https://bank.sbi>, <https://sbi.co.in/web/sbi-in-the-news/auction-notices/sarfaesi-and-others> and <https://baanet.com>, or contact to **MR. CHANDRAKUMAR D KAMBLE, CLO Mob. No. 7875551566 & MR. AMIT M SATHE, CO Mob. No. 9834937001**

Date : 29.05.2026
 Place : Thane

Sd/-
Chandrakumar D Kamble
 Authorised Officer
 State Bank of India.

RECOVERY OFFICER
 Authorised U/Section 156(1) of M.C.S Act 1960 And there under Rule 107 of M.C.S Rule 1961.

Attached : THE SHIVKRUPA SAHAKARI PATPEDI LTD. Mumbai, 103, M U Chambers 1st Floor, Opposite Annapurna Cinema, Goregaon East Mumbai 400 063.

FORM "Z"
 [See sub-rule (11)(d-1) of rule 107]
Possession Notice For Immovable Property

Whereas the undersigned being the Recovery officer of the SHIVKRUPA SAHAKARI PATPEDI LTD MUMBAI under the Maharashtra Co-operative Societies rules, 1961 issue a demand notice date 10.01.2023 calling upon the judgment debtor

MR. PAWANKUMAR RAVINDRAKUMAR RAI, MR. RAVINDRAKUMAR LALJI RAI, MR. SAURBKUMAR SANJAYKUMAR BHATT, MR. RAKESHKUMAR VIJAYANAND PANDEY, MR. BRIJHUBHAN DRONACHARYA PANDEY to repay the amount mentioned in the notice being **Rs. 5,20,695/- (Rupees five lakh twenty thousand six hundred ninety five Only)** with date of receipt of the said notice and the judgment debtor having failed to repay amount, the undersigned has issue a notice for attachment date **26.05.2026** And attached the property describe herein below.

The judgment debtor having failed to repay the amount, notice is hereby given to the property described herein below in exercise of powers conferred on him/her under rule 107 [(11)(d-1)] of the Maharashtra Co-operative Societies Rules, 1961 on this 26th Day of MAY of the year 2026.

The judgment debtor in particulars and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Recover Officer, SHIVKRUPA SAHAKARI PATPEDI LTD., MUMBAI for an amount **Rs. 5,20,695/- (Rupees five lakh twenty thousand six hundred ninety five Only)** and interest thereon.

Description of the Immovable Property
 Room No. 264/B, Opposite MSEB Colony, Indian Oil Road, Vasai (E), Tal- Vasai, Dist- Palghar Pin 401 210. Area Sq. Ft.

Bound to:
 On the North by
 On the South by
 On the East by
 On the West by

MR. SANJAY H. BORADE
 Recovery Officer
 (Rule 107 of Maharashtra Co Op Soc. Act 1960 Rule 1961)

Date : 26/05/2026
 Place : PALGHAR

DCM SHRIRAM FINE CHEMICALS LIMITED
 FINE CHEMICALS LTD.
 Quality Integrity Innovation Spirit

CIN: U24296DL2021PLC387429
 Regd. Office: 6th Floor, Kanchenjunga Building, 18 Barakhamba Road, New Delhi - 110001.
 Tel.: 011-43207700, Email ID: compliance@dsfcl.com, Website: <https://dsfcl.com/>

INFORMATION REGARDING 5TH ANNUAL GENERAL MEETING

The 5th Annual General Meeting (AGM) of the Company will be held through Video Conferencing (VC) / Other Audio Visual Means (OAVM) on Tuesday, the 14th July, 2026 at 11:30 AM, in compliance with all applicable provisions of the Companies Act, 2013 and the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and Ministry of Corporate Affairs Circulars No.14/2020 dated April 08, 2020, No.17/2020 dated April 13, 2020, No. 20/2020 dated May 05, 2020 and Circular No. 03/2025 dated 22.09.2025 (Collectively called "relevant circulars"), to transact the business set out in the Notice calling the e-AGM. Members will be able to attend the e-AGM through VC/OAVM at <https://gmselings.kfintech.com>. The instructions for joining the AGM will be provided in the Notice of the AGM. Members participating through VC/OAVM facility shall be reckoned for the purpose of quorum u/s 103 of the Companies Act, 2013.

In compliance with the relevant circulars, the Notice of the AGM along with Annual Report for the financial year 2025-26 will be sent to all the members of the Company whose email addresses are registered with the Company/ Depository Participant(s). The aforesaid documents will also be available on the Company's website at (<https://dsfcl.com/>) and on the websites of the Stock Exchanges, i.e., BSE Limited and NSE Limited at <https://www.bseindia.com> and <https://www.nseindia.com> and on the website of Company's Registrars and Transfer Agents, KFin Technologies Ltd. ("KFin Tech") at <https://evoting.kfintech.com/public/Downloads.aspx>.

Members will have an opportunity to cast their vote(s) on the businesses as set out in the Notice of the AGM through electronic voting system ("e-voting"). The manner of voting remotely ("e-voting") by members has been provided in the Notice of the AGM which will be mailed to the shareholders in mid of June, 2026. The details will also be available on the website of the Company at <https://dsfcl.com/> and on the website of KFin Technologies Ltd. <https://evoting.kfintech.com/public/Downloads.aspx>. Additionally, the Company is providing the facility of voting through e-voting system during the AGM.

Member(s) who have not registered their email addresses with the Company Registrar or Depository, are requested to register their email addresses for obtaining Annual Report, Notice of the AGM and login details for e-voting and joining the AGM along with detailed instructions.

Manner of registering/ updating email addresses:

a) Members holding shares in dematerialised mode, who have not registered/ updated their email addresses with their Depository Participants, are requested to register/ update their email addresses by contacting their respective Depository Participants.

b) Members may send an email request to compliance@dsfcl.com along with the scanned copy of their request letter duly signed by the shareholder, providing the email address, mobile number, self-attested copy of PAN and Client Master copy in case shares are held in electronic form or copy of the share certificate in case shares are held in physical form for Notice of the AGM, the Annual Report of the Company for the financial year 2025-26 and the e-voting instructions for ensuring AGM.

Members are requested to carefully read all the notes set out in the Notice of the AGM and in particular, instructions for joining the AGM, manner of casting vote through remote e-voting or through Insta Poll during the e-AGM.

For any query members may contact the Company at 011-43207700/ E-Mail ID: compliance@dsfcl.com or Company's Registrar and Transfer Agents, M/s. KFin Technologies Limited having their office at Selenium Building, Tower B, Plot Nos. 31-32, Gachibowli, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad - 500032. Contact details: Toll Free No.: 1800 309 4001 and Whatsapp No. (91) 9100094099 or send an email request at the email id: seiward.nis@kfintech.com.

For DCM Shriram Fine Chemicals Limited
 Sd/-
(Kokila Arora)
 Company Secretary & Compliance Officer
 ACS 21670

Place: New Delhi
 Date: 29.05.2026

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The reserve price will be **Rs. 19,00,000/- (Rupees Nineteen Lakh only)** and the earnest money deposit will be **Rs. 1,90,000.00 (Rupees One Lakh Ninety Thousand only)**.

The intending bidders should make their own independent inquiries regarding encumbrances, title of property put on auction and claims / rights / society / builders dues affecting the property prior to submitting their bid. In this regard, e-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the Bank.

The Bidders should get themselves registered on (<https://baanet.com>) by providing requisite KYC documents and registration fee as per the practice followed by M/s PSB Alliance Private Limited well before the auction date.

Date & Time of Public E-Auction **30.06.2026 from 10.00AM to 4.00PM** with unlimited extensions clause of 10 minutes each.

Detail of Property			
Reserve Price (Rs.)	Earnest Money Deposit (Rs.)	Bid increase Amount (Rs.)	Date & time of inspection
Rs. 19,00,000.00	Rs. 1,90,000.00	Rs. 25,000.00	15.06.2026 11.00AM to 2.00PM

For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India the Secured Creditor Website [www.sbi.co.in](https://bank.sbi), <https://bank.sbi>, <https://sbi.co.in/web/sbi-in-the-news/auction-notices/sarfaesi-and-others> and <https://baanet.com>, or contact to **MR. CHANDRAKUMAR D KAMBLE, CLO Mob. No. 7875551566 & MR. AMIT M SATHE, CO Mob. No. 9834937001**

Date : 29.05.2026
 Place : Thane

Sd/-
Chandrakumar D Kamble
 Authorised Officer
 State Bank of India.

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The reserve price will be **Rs. 56,00,000/- (Rupees Fifty Six Lakh only)** and the earnest money deposit will be **Rs. 5,60,000.00 (Rupees Five Lakh Sixty Thousand only)**.

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Detail of Property			
Reserve Price (Rs.)	Earnest Money Deposit (Rs.)	Bid increase Amount (Rs.)	Date & time of inspection
Rs. 56,00,000.00	Rs. 5,60,000.00	Rs. 1,00,000.00	15.06.2026 11.00AM to 2.00PM

For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India the Secured Creditor Website [www.sbi.co.in](https://bank.sbi), <https://bank.sbi>, <https://sbi.co.in/web/sbi-in-the-news/auction-notices/sarfaesi-and-others> and <https://baanet.com>, or contact to **MR. CHANDRAKUMAR D KAMBLE, CLO Mob. No. 7875551566 & MR. AMIT M SATHE, CO Mob. No. 9834937001**

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The reserve price will be **Rs. 56,00,000/- (Rupees Fifty Six Lakh only)** and the earnest money deposit will be **Rs. 5,60,000.00 (Rupees Five Lakh Sixty Thousand only)**.

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Reserve Price (Rs.)	Earnest Money Deposit (Rs.)	Bid increase Amount (Rs.)	Date & time of inspection
Rs. 56,00,000.00	Rs. 5,60,000.00	Rs. 1,00,000.00	15.06.2026 11.00AM to 2.00PM

For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India the Secured Creditor Website [www.sbi.co.in](https://bank.sbi), <https://bank.sbi>, <https://sbi.co.in/web/sbi-in-the-news/auction-notices/sarfaesi-and-others> and <https://baanet.com>, or contact to **MR. CHANDRAKUMAR D KAMBLE, CLO Mob. No. 7875551566 & MR. AMIT M SATHE, CO Mob. No. 9834937001**

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The reserve price will be **Rs. 56,00,000/- (Rupees Fifty Six Lakh only)** and the earnest money deposit will be **Rs. 5,60,000.00 (Rupees Five Lakh Sixty Thousand only)**.

The intending bidders should make their own independent inquiries regarding encumbrances, title of property put on auction and claims / rights / society / builders dues affecting the property prior to submitting their bid. In this regard, e-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the Bank.

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Reserve Price (Rs.)	Earnest Money Deposit (Rs.)	Bid increase Amount (Rs.)	Date & time of inspection
Rs. 56,00,000.00	Rs. 5,60,000.00	Rs. 1,00,000.00	15.06.2026 11.00AM to 2.00PM

For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India the Secured Creditor Website [www.sbi.co.in](https://bank.sbi), <https://bank.sbi>, <https://sbi.co.in/web/sbi-in-the-news/auction-notices/sarfaesi-and-others> and <https://baanet.com>, or contact to **MR. CHANDRAKUMAR D KAMBLE, CLO Mob. No. 7875551566 & MR. AMIT M SATHE, CO Mob. No. 9834937001**

Date : 29.05.2026
 Place : Thane

Sd/-
Chandrakumar D Kamble
 Authorised Officer
 State Bank of India.

GOVERNMENT OF INDIA
 MINISTRY OF FINANCE, DEPARTMENT OF FINANCIAL SERVICES,
DEBTS RECOVERY TRIBUNAL - 2, KARNATAKA
 4th Floor, BSNL Building, Rajbhavan Road, Bangalore - 560 001.

NOTICE FOR SETTLING A SALE PROCLAMATION
 (See Sections 25 to 28 of the Recovery of Debts and Bankruptcy Act, 1996, read with Rule 48 to 51 of the II Schedule of the Income Tax Act, 1961)
 RC No. / 378 / 2023 IN O.A. / 1780 / 2019

Between :
 The Federal Bank Ltd. ... Certificate Holder Bank
 Udupi Branch

V/s.
 Sri. Joyce Karkada & Others ... Certified Debtors
 To,
 (CH) The Federal Bank Ltd.,
 Udupi Branch, Mahalasa Towers,
 Court Road, Udupi, Karnataka - 576101. ... Certificate Holder / Applicant
 To,

(CD-1) Sri. Joyce Karkada S/o. Sri. William Augustine Karkada
 No. 205, 2nd Floor, Srinivasa Enclave, Valakad, Udupi District - 576101.
Also At : Sri. Joyce Karkada, Proprietor M/s. Chef Joys Corner Office,
 At No. 416 A9 & A10, MGM Arcade, Vidyanaraya Nagar,
 Manipal, Udupi District, Karnataka - 576104.

(CD-2) Sri. Selvinroy Karkada S/o. Sri. Joyce Karkada
 Rep. by Power of Attorney Holder, Mr. Joyce Karkada
 R/at No. 4, Parmanand Chawl, Subash Wadi, Vandrpad, Ambarath West, Thane - 421501.

Also At : Sri. Selvinroy Karkada S/o. Sri. Joyce Karkada
 Permanent Address : R/at No. 205, 2nd Floor, Srinivasa Enclave,
 Valakad, Udupi, Karnataka - 576101.

(CD-3) Ms. Jacintha Rosaline Karkada D/o. Joyce Karkada
 R/at No. 205, 2nd Floor, Srinivasa Enclave,
 Valakad, Udupi District, Karnataka - 576101.

... Certificate Debtors

Whereas, in execution of Certificate in RC/378/2023 IN OA/1780/2019 drawn by the Presiding Officer, DRT, Bangalore, the certified Debtor is to pay a sum of **Rs. 37,58,138.61 (Rupees Thirty Seven Lakh Five Eight Thousand One Hundred and Thirty Eight and Paise Sixty One Only)** along with interest penal interest if any rests from the date of application till the date of realization along with cost and future interest till the date of realization in full, jointly or severally from the Certified Debtor. The Outstanding Liability as on 22.12.2025 is **Rs. 78,63,186.67 (Rupees Seventy Eight Lakh Sixty Three Thousand One Hundred Eighty Six and Paise Sixty Seven)** as per affidavit filed by CHB Vide Doct. No. 20881/2025, Dated 23.12.2025. Moreover, you have not paid the said amount; the undersigned has ordered the sale of the under mentioned immovable properties against the above-mentioned affidavit filed by CHB. You all are hereby informed that the day on or after 15th day from the date of service of this notice has been fixed from drawing up the proclamation of sale and settling the terms thereof, you all are requested to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attaching to the said properties or any portion thereof.

